## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

Int. A 4/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

Name of the Company:

VITOL S.A.

V/s.

Asian Natural Resources (India) Ltd. & Ors.

Section of the Companies Act:

Section 60(5)(c) of the Insolvency and

Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. MONAAL DAVAWALA

ADVOCATE

APPLICANT

Monad

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## <u>ORDER</u>

Learned Advocate Mr. Monaal Davawala present for Applicant. None present for Respondent.

Applicant counsel sought permission to withdraw the application.

Permission granted.

Application Int A 4/2017 is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 16th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL